

Tamil Nadu Prevention Of Dangerous Activities Of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders, Sandoffenders, Slum-Grabbers And Video Pirates (Amendment) Act, 2014

19 OF 2014

[03 September 2014]

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Tamil Nadu Prevention Of Dangerous Activities Of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders, Sandoffenders, Slum-Grabbers And Video Pirates (Amendment) Act, 2014

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An Act further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Slumgrabbers and Video Pirates Act, 1982.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:-

1. Short title and commencement :-

(1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sandoffenders, Slum-grabbers and Video Pirates (Amendment) Act, 2014.

(2) It shall come into force on such date as the State Government

may, by notification, appoint.

2. Amendment of long title :-

In the long title to the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Slumgrabbers and Video Pirates Act, 1982 (hereinafter referred to as the principal Act), for the expression "bootleggers, drug-offenders", the expression "bootleggers, cyber law offenders, drug-offenders" shall be substituted.

3. Amendment of preamble :-

In the preamble to the principal Act,-

(1) in the first paragraph, for the expression "bootleggers, drugoffenders", the expression "bootleggers, cyber law offenders, drugoffenders" shall be substituted;

(2) In the second paragraph,-

(a) for the expression "bootleggers, drug-offenders", the expression "bootleggers, cyber law offenders, drug-offenders" shall be substituted;

(b) the expression "eight" shall be omitted.

4. Amendment of section 1 :-

In section 1 of the principal Act, in sub-section (1), for the expression "Bootleggers, Drug-offenders", the expression "Bootleggers, Cyber law offenders, Drug-offenders" shall be substituted.

5. Amendment of section 2 :-

In section 2 of the principal Act,-

(1) in clause (a), after sub-clause (i), the following sub-clause shall be inserted, namely:-

"(i-A) in the case of a cyber law offender, when he is engaged, or is making preparations for engaging, in any of his activities as a cyber I a w offender, which affect adversely, or are likely to affect adversely, the maintenance of public order;";

(2) after clause (b), the following clause shall be inserted, namely:-"(bb) "cyber law offender" means a person, who commits or attempts to commit or abets the commission of any offence, punishable under Chapter XI of the Information Technology Act, 2000 (Central Act 21 of 2000);";

(3) in clause (f), the expression "habitually" shall be omitted.

6. Amendment of section 3 :-

In section 3 of the principal Act, in sub-section(1), after the expression "bootlegger", the expression " or cyber law offender" shall be inserted.

7. Amendment of section 17 :-

In section 17 of the principal Act,-

(1) In the marginal heading, for the expression "bootlegger, drugoffender", the expression "bootlegger, cyber law offender, drugoffender" shall be substituted;

(2) for the expression "bootlegger, drug-offender", the expression "bootlegger, cyber law offender, drug-offender" shall be substituted.